

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 221
Appeal/32/252/ND/2024

IN THE MATTER OF:

Quiltronics India Pvt. Ltd. & Anr.

...

Appellant

Versus

RoC Delhi

...

Respondent

Under Section: 252(3) of Comp. Act.

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the IT Dept.

: Mr. Parth Semwal, Mr. Abhishek Maratha; Standing
Counsels

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

No proof of service/affidavit has been filed.

Issue fresh notice to the Respondent returnable on 26.07.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 26.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)